

**18.12.2009**

**OA No. 446/2008**

Mr. P.N. Jatti, Counsel for applicant.  
Mr. Kavita Bhati, Proxy counsel for  
Mr. Kunal Rawat, Sr. Standing Counsel for respondents.

Heard learned counsel for the parties.

For the reasons dictated separately, the OA is disposed of.

  
**(B.L. KHATRI)**  
**MEMBER(A)**

  
**JUSTICE S.M.M. ALAM**  
**MEMBER (J)**

AHQ

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH; JAIPUR**

**Original Application Nos. 445 &446/2008**

**Date of decision. 18.12.09**

**Hon'ble Mr. Justice S.M.M.Alam,Judicial Member.**

**Hon'ble Mr. B.L. Khatri, Administrative Member.**

**Original Application No. 445/08**

Babulal S/o Chirangi Lal by caste Sharma aged 29 years r/o village and post Garh Tehsil Bassi Dist Jaipur, presently working as Group D casual labour in the office of Chief Commissioner, Custom and Central Excise Jaipur 1 Revenue Building, Statue Circle Jaipur 1

: Applicant.

Rep. by Mr. P.N. Jatti : Counsel for the applicant.

**Versus**

1. Union of India through the Secretary ( Revenue) Ministry of Finance, Vitya Bawan New Delhi.
2. The Chief Commissioner, Custom and Central Excise Jaipur 1 Government of India, Statue Circle, Jaipur.
3. The Commissioner Custom and Central Excise, Jaipur 1

: Respondents.

Rep. by Ms. Kavita Bhati proxy counsel for  
Mr. Kunal Rawat : Counsel for the respondents.

**Original Application No. 446/08**

Manoj Kumar Suwai, S/o Shri Kalu Ram, By caste Suwai aged about 30 years r/o plot No. 2801 Purohit Ji Ka Chowk, Chandpole Bazar, Jaipur-1, presently working as Group D casual labour in the office of Chief Commissioner, Custom and Central Excise Jaipur 1 Revenue Building, Statue Circle Jaipur 1

: Applicant.

Rep. by Mr. P.N. Jatti : Counsel for the applicant.

**Versus**

1. Union of India through the Secretary ( Revenue) Ministry of Finance, Vitya Bawan New Delhi.
2. The Chief Commissioner, Custom and Central Excise Jaipur 1 Government of India, Statue Circle, Jaipur.
3. The Commissioner Custom and Central Excise, Jaipur 1

: Respondents.

Rep. by Ms. Kavita Bhati proxy counsel for  
Mr. Kunal Rawat : Counsel for the respondents.

**ORDER (oral)**

**Per Mr Justice S.M.M. Alam, Judicial Member.**

As common question of law and fact is involved in these two cases the same are being disposed of by this common order.

2. Learned counsel for the parties agree that the issue involved in these cases is identical to the issue involved in O.A. No. 440/2008, {Ram Lal Bhati vs. Union of India and ors. } & O.A. No. 442/2208 [Ghansyam Gujar vs. Union of India & ors.] decided by this Tribunal by a common order dated 11.11.2009.
3. In view of what has been stated above, these two OAs shall also stand disposed of as per the reasons recorded in the common order dated 11.11.2009 passed din O.A Nos. 440/2008 and 442/2008. The Registry is directed to place a photo state copy of the order dated 11.11.2009 on the files of these respective OAs
4. With these observations, the O.As stand disposed of. No order as to costs.

**[ B.L. Khatri ]  
Administrative Member.**

**[ Justice S.M.M. Alam ]  
Judicial Member**

jsv

copy given  
vide no  
121481215  
22/12/09 *L*